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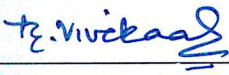
NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.09.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.555/9/HDB/2019
NAME OF THE COMPANY	Lotus Poly Paes (India) Pvt Ltd
NAME OF THE PETITIONER(S)	Allied Marketing Co.
NAME OF THE RESPONDENT(S)	Lotus Poly Paes (India) Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
BOMMINENI VIVEKANANDA	ADVOCATE	vivenda27@gmail.com +91-9505504131	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for Operational Creditor is present. He has filed memo along with annexures stating that notice is not served on the Corporate Debtor. He requested the Tribunal to order fresh notice to the latest address of the Corporate Debtor.

Counsel undertakes to furnish latest address of the Corporate Debtor in the Registry. Registry is directed to prepare notices to the latest address of the Corporate Debtor to be furnished by the Counsel for Operational creditor. Counsel to collect, serve on the Corporate Debtor and file proof of service.

List the matter on 17.10.2019.

nmw

